

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 27th November, 2015.

No.LJ(B).68/2012/35 – In exercise of the powers conferred by sub-section (1) of Section 2 of the Meghalaya Autonomous District (Administration of Justice) Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), the Governor of Meghalaya is pleased to appoint Shri Woldis Biam, MCS., as Additional Deputy Commissioner, South West Khasi Hills District, Generally for trial of cases, Civil and Criminal, and the Governor is further pleased to direct that the officer as such Additional Deputy Commissioner shall for the general purpose aforesaid exercise all the powers of the Deputy Commissioner under the Rules for the Administration of Justice and Police within the South West Khasi Hills District with immediate effect and till he hold the said post.


(**E.M. Donn**)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

Memo.No.LJ (B).68/2012/35-A

Dated Shillong, the 27th November 2015.

Copy forwarded to: -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, South West Khasi Hills District, Mawkyrwat.
3. The Personnel & A.R. (A) Department for Information
4. Shri Woldis Biam, MCS., Additional Deputy Commissioner, South West Khasi Hills District, Mawkyrwat. This has a reference to letter No.SWK/JUD/11/2012/103,dt 10.11.2015
5. DEO (Data Entry Operator) Room No.221 Main Sectt. Building for uploading the Notification in the Law Department website.
6. Director of Information and Public Relation Meghalaya Shillong
7. Guard File.
8. Office copy.

By order etc...,


Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

— / / —